

sive approach to the development of fisheries by incorporating the work in one Department. The Central Board of Fisheries, the highest advisory body, on which Ministers of Fisheries of a majority of the States and Specialists and experts from other agencies are represented, had also recommended at its 18th meeting that there should be a separate Department of fisheries under the Ministry of Agriculture.

There is no decision to set up a separate Department of Fisheries.

[Translation]

SUGAR MILL IN BIHAR

1482. **Shri Rajesh Ranjan Pappu Yadav** : Will the Minister of Food be pleased to state :

(a) whether the National Sugar Corporation has any scheme for revival of Vanmakhi Sugar Mill in Bihar;

(b) if so, the details thereof; and

(c) the funds proposed under this scheme?

The Minister of Food (Shri Ajit Singh) : (a) and (b) There is no Corporation by the name of National Sugar Corporation under the Government of India. Further, at present there is no scheme for consideration of the Ministry of Food for revival of Vanmakhi Sugar Mill in the State of Bihar.

(c) Does not arise.

[English]

DUAL SUPPORT PRICE

1483. **Shrimati Bhavna Chikhila** :
Shri Amar Pal Singh :

Will the Minister of Food be pleased to state :

(a) whether the Government propose to offer Dual Support Price to the farmers for giving incentives to the other farmers who brought their produce to the mandies after the initial rush was over; and

(b) if so, the details thereof?

The Minister of Food (Shri Ajit Singh) : (a) and (b) A proposal for procurement of wheat in a staggered manner during the Rabi Marketing Season 1995-96 is under consideration.

LAW CENTRE-I, DELHI UNIVERSITY

1484. **Shri Rajendra Agnihotri** : Will the Minister of Human Resource Development be pleased to refer to the reply given to Unstarred Question No. 5941 on May 16, 1995 and state :

(a) whether the Government propose to shift the Law Centre-I situated in the faculty of Law Building, University

of Delhi at Mandir Marg or any place adjacent to Gole Market in view of the concentration of Government offices around this area;

(b) if not, the reasons therefore;

(c) whether Government would expedite in this regard to avoid the inconvenience faced by the Government servants which constitutes the majority of students in the evening classes at Law Centre-I due to heavy congestion of traffic which makes their arrival late in the classes;

(d) whether the strength in the classes has diminished due to the shifting of Law Centre-I from Mandir Marg to Faculty of Law Building, University of Delhi and they have also become irregular; and

(e) if so, the steps proposed to be taken by the Government to shift the Law Centre-I at Mandir Marg or any place in Central Delhi adjacent to Government offices because the purpose of evening classes at the above Law Centres is to cater to the need of Government servants?

The Minister of State in the Ministry of Human Resource Development (Department of Education and Department of Culture) (Kumari Selja) : (a) and (b) According to the information furnished by the University of Delhi, Law Centre-I was shifted from Mandir Marg to Law Faculty Building as per a decision taken by the Executive Council in June, 1994. This decision was based on recommendations of a Committee appointed by the Vice-Chancellor which considered the recommendations of Justice Chinnappa Reddy Committee constituted by the University to suggest ways and means of bringing about overall improvements in the Faculty of Law. Besides saving in annual recurring expenditure of the centre on account of rent, the shifting of the centre has resulted in considerable improvement in its academic environment. The students also, in general, have welcomed the shifting of the Centre as they have more academic facilities such as access Law Faculty Library. In view of these facts, the University does not propose to shift back the Centre to Mandir Marg or any other place adjacent to Gole Market.

(c) Does not arise.

(d) The University has informed that the strength of the students attending the classes at Law Centre-I has not diminished.

(e) Does not arise.

11.21 hrs.

The Lok-Sabha then adjourned till Eleven of the Clock on Wednesday, December 6, 1995/ Agrahayana 15, 1917 (Saka)